

ments for Steem Locomotives" valued at Rs. 26,000 F. O. B. which has since been executed.

**Demands of State Handloom Cooperative Society Manipur**

3879. SHRI M. MEGHACHANDRA : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the Manipur State Handloom employees working in the State Handloom Co-operative Society are getting restive due to the non-consideration of their pressing demands :

(b) if so, whether the Government of Manipur are aware of this and have taken steps to meet the demands of the employees ; and

(c) if not, the reasons for not giving attention to this aspect ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE CHOWDHARY RAM SEWAK : (a) No, Sir.

(b) and (c). Do not arise.

**Demand for Small and Medium sized Computers**

3880. SHRI VIRENDRA KUMAR SHAH : Will the PRIME MINISTER be pleased to state :

(a) whether according to the Bhabha Committee, demand for computers in India, at present, is largely limited to small and medium-sized computers ;

(b) whether the Department of Electronics had undertaken a study before giving permission to the British concern I. C. L. to manufacture computers of 1900 series ; and

(c) if so, the conclusions of the said study ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS

OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (c). According to the Bhabha Committee, most of the demand in India would be of medium and small sized computers. Computers of ICL 1900 series are of these types. M/s ICL were given an industrial licence for manufacture of 56 such computers in October 1967. An expert study of the requirements was again made in December, 1968. The matter is under examination.

**Writ Petitions filed against Chief Commissioner - Andaman and Nicobar Islands**

3881. SHRI ARJUN SINGH BHADORIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Writ Petitions filed by the Car Nicobar Trading Company, the Nancowrie Trading Company and R. Akojee Jadwet and Company in the Calcutta High Court against the refusal of the Chief Commissioner, Andaman and Nicobar Islands to renew their trading licences for Nicobar Islands have since been disposed of and, if so the outcome of these petitions ; and

(b) the number of adjournment of hearing granted by the High Court and whether such adjournments were ordered by the High Court with the consent of the Government Counsel and, if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) and (b). The writ petitions filed by the three companies in the Calcutta High Court have not been disposed of yet. Out of the seven main writ petitions only one writ petition came up for hearing on 16th December, 1969. Counsel for the Companies had written to Government Counsel to join him in making a prayer for adjournment in view of negotiations going on for out of court of settlement. Accordingly, the Andaman and Nicobar Administration issued instructions to the Government Counsel to join the Counsel

for the Companies in seeking adjournment. As a result, the case was adjourned on 16th December, 1969 till one week after reopening of the Court after Christmas vacation. The case next came up for hearing on 28th May, 1970 and was adjourned at the instance of the petitioner. It has not been possible to confirm whether the consent of the Government Counsel was obtained. When the case came up for hearing for the third time on the 18th June, 1970 it was adjourned for two weeks on the prayer of the petitioner. The case was to come up in the list after re-opening of the Court after Puja holidays. However, Government have not received any report about further progress in the matter.

**Resumption of talks with Pakistan on Farakka Barrage**

3882. SHRI MANIBHAI J. PATEL :  
SHRI S. K. TAPURIAH :  
SHRI RAGHUVIR SINGH  
SHASTRI :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether a decision to resume talks with Pakistan on Farakka Barrage and related problems has been taken ;

(b) if so, the reaction of Pakistan thereto ;

(c) the time by which Government propose to hold these talks ; and

(d) the personnel of the Indian team nominated for the purpose by Government ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) to (d). At the meeting of the Secretaries to the Governments of India and Pakistan held in July, 1970, both sides agreed to submit to their respective Government for their consideration the recommendation that a meeting be held in 3 to 6 months time at a level to agreed to by the two Governments to consider the Farakka Barrage and other issues relating to

eastern rivers. This is under the consideration of the Government.

**Composition of Police Force in Metropolitan Cities**

3883. SHRI RAJ DEO SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to bring legislation to change the pattern and composition of the Police force on national basis in the four metropolitan cities in background of rising tide of regional chauvinism with composite nature population ;

(b) if not, the way or remedy to protect the life and property of those who have come from other regions of the country and settled there ; and

(c) whether Government are aware that in the growth of these four metropolitan cities they have contributed not less than the local populace ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) No, Sir.

(b) The Union Territory Administration of Delhi and the State Governments concerned, who are in-charge of the police administration in the four metropolitan cities, are aware of the need to give protection to the life and property of every citizen in these metropolitan cities and have the necessary machinery and arrangement to ensue the same.

(c) Government are aware of the contribution of the various constituent elements in the population of these cities to their development.

**Payment of allowances to dependants of former Rulers by Madhya Pradesh Government**

3884. SHRI S. K. TAPURIAH : Will the Minister of HOME AFFAIRS be plea-